

(2022) 08 OHC CK 0030
In the Orissa High Court
Case No : Writ Petition (C) No. 22389 Of 2012

Arnapurna Behera

APPELLANT

Vs

State Of Odisha And Others

RESPONDENT

Date of Decision : 03-08-2022

Acts Referred:

Citation : (2022) 08 OHC CK 0030

Hon'ble Judges : Dr. S. Muralidhar, CJ; R. K. Pattanaik, J

Bench : Division Bench

Advocate : P.K. Nanda, D.K. Mohanty

Final Decision : Disposed Of

Judgement

1. It is submitted on behalf of the Petitioner that prior to the impugned order dated 30th June, 2003 passed by the Addl. Tahasildar, Bhubaneswar in W.L. Case No.1421 of 1974 no notice was issued to the Petitioner although he had already purchased the land in question from the original lessor by registered sale deed dated 30th May, 1995.
2. On that short ground the impugned order is hereby set aside. The said W.L. Case No.1421 of 1974 now will be listed before the Tahasildar, Bhubaneswar on 26th September, 2022, on which date, the Petitioner will appear along with a downloaded copy of this order. after hearing the Petitioner, the Tahasildar will proceed to dispose of the said case in accordance with law within a period of four months thereafter.
3. Till such time, status quo shall be maintained vis-à-vis the land in question.
4. The writ petition is disposed of in the above terms..

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